

CHAPTER XVI

ADMINISTRATION SUITS

237. Chamber summons to classify interest of parties and to nominate advocates. – In all administration suits where there are more defendants than one, the plaintiff shall, simultaneously with the service of the Writ of Summons upon the defendants, apply by chamber Summons addressed to all the defendants, for directions to classify the interest of the parties to the suit. The parties shall state briefly on affidavit the nature of their respective interests in the suit and in the property sought to be administered. The Judge may thereupon direct that the parties constituting each or any class be represented in the suit by the same Advocate and may direct what parties may attend all or any part of the proceedings in the suit.

Where the parties constituting any class cannot agree upon the Advocate to represent them, the Judge shall nominate such Advocate for the purpose as he thinks fit. If any one of the parties constituting such class insists upon being represented by a different Advocate, such party shall, unless otherwise ordered, personally pay the costs of his own Advocate of and relating to all proceedings in the suit with respect to which such nomination shall have been made and all such further costs as shall be occasioned to any of the parties by his being represented by a different Advocate from the Advocate so nominated.

Parties shall be at liberty to apply for similar directions at any later stage of the suit.
